

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 1st December, 2014

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Appeal No. 27 of 2014 &
I.A. No. 286 of 2014**

**Indraprastha Power Generation Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 28 of 2014 &
I.A. No. 287 of 2014**

**Pragati Power Corporation Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 32 of 2014 &
I.A. No. 288 of 2014**

**Delhi Transco Ltd. ... Appellant(s)
Versus
D.E.R.C. & Ors.Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Counsel for the Respondent(s) : Mr. C.S.Vaidyanathan,
Sr. Adv.
Mr. Vishal Anand for BRPL
Mr. Rahul Kinra for R.2
Mr. Manu Seshadri for R.1

ORDER

We are informed that the matters which are pending before the Supreme Court are fixed on 16.12.2014.

In view of the above, as requested by the learned Counsel for the parties, we adjourn these matters to **12.01.2015**.

**(Rakesh Nath)
Technical Member
Ts/js**

**(Justice Ranjana P. Desai)
Chairperson**